HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTIFICATION

DATED: ALLAHABAD: NOVEMBER 14, 2026

No. 2429 /Admin. (Services)/2026

Sri **Utkarsh Chaturvedi**, District & Sessions Judge, Balrampur to be District & Sessions Judge, Banda.

No. 2430 /Admin. (Services)/2026

Sri **Satya Prakash**, Presiding Officer, Motor Accident Claims Tribunal, Mirzapur to be District & Sessions Judge, Balrampur.

BY ORDER OF THE HON'BLE COURT,

sd/-
(MANJEET SINGH SHEORAN)
REGISTRAR GENERAL

No. 684/Admin. (Services)/2026, Dated: Allahabad: November 14, 2026.

Copy forwarded for information and necessary action to:

1. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.
2. Pramukh Sachiv, Niyukti, U.P. Shasan, Lucknow with the request to relieve the Officers concerned, if any.
3. Pramukh Sachiv Nyay Evam Vidhiparamarshi, Uttar Pradesh Shasan, Lucknow. (through e-mail)
4. The Special Secretary (Law) and Additional Legal Remembrancer, Government of U.P. Supreme Court (Legal Cell), III Floor, Bar Council of India Building, 21 Rouse Avenue Urdu Ghar Marg, New Delhi.
5. The Director, Institute of Judicial Training & Research, U.P., Vineet Khand, Gomti Nagar, Lucknow. (through e-mail)
6. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
7. All the District & Sessions Judges, Principal Judges, Family Courts and P.Os., MACT (through e-mail)

The Officers whose names have been mentioned above shall hand over charge of their present post, and shall proceed to take over charge of the new posting immediately or as per direction mentioned in D.O. Letter No. 35/Admin. (Services)/2022 dated 21.01.2022, if applicable.

The handing and taking over charge certificates may kindly be sent to the Assistant Registrar (Services), High Court, Allahabad, both physically and on official email ID of Services Section.

The officers shall also mention their personal ID no., allotted by the Court on the charge certificate.

The officers, who are transferred/posted on their own request, are not entitled for any T.A. under Rule 42 of Chapter-IV of Financial Hand Book, Volume-III.

Kindly refer to G.L. No. 27/Admin G-II dated 24.11.2021 wherein it has been directed that “District & Sessions Judges & Principal Judges of Family Courts to strictly ensure that no case remains pending in courts falling vacant on account of transfer etc. of presiding officers, unless the same is specifically barred.

That immediately upon handing over charge by the transferred Presiding Officer and the Court falling vacant as a result thereof, the staff attached to such vacant court be transferred to other courts/establishment.

8. The Senior Registrar, High Court, Lucknow Bench, Lucknow. (through e-mail)
9. The Registrar (Judicial) (Confidential), High Court, Allahabad.(through e-mail)
10. The Registrar (Judicial) (Computer), High Court, Allahabad.(through e-mail)
11. The Registrar (Judicial) (Budget), High Court, Allahabad.(through e-mail)
12. The Joint Registrar (Judicial) (Inspection), High Court, Allahabad.(through e-mail)
13. The Deputy Registrar (Admin. Misc.-2), High Court, Allahabad.(through e-mail)
14. The Deputy Registrar (G.), High Court, Allahabad.(through e-mail)
15. The Deputy Registrar (Conf. 'B'), High Court, Allahabad.(through e-mail)
16. The Deputy Registrar (Admin. A-3), High Court, Allahabad.(through e-mail)
17. The Assistant Registrar (Admin. A-2), High Court, Allahabad.(through e-mail)
18. The Assistant Registrar (Admin. C), High Court, Allahabad.(through e-mail)
19. The Director, Printing & Stationary, U.P. Allahabad for publication of the notification in the next issue of the Gazette.
20. The Publication Secretary, U.P. Judicial Services Association Office, A-1, River Bank Judges Colony, Lucknow.
21. P.Ss. to the Hon'ble Judges with the request to place this notification before their Lordships for kind perusal. (through e-mail)

BY ORDER OF THE HON'BLE COURT,

sd/-
(RAJNESH KUMAR)
REGISTRAR (JUDICIAL) (SERVICES)